

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH**

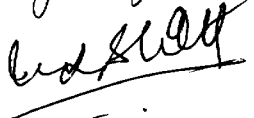
**C.P. (I.B) No.61/9/NCLT/AHM/2019**

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.01.2020**

Name of the Company: BVC Tradeport Pvt. Ltd.  
V/s  
Salebhai Internet Ltd.

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code


<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	ARJUN SINGH RATHORE For Nanaavati & Nanaavati	Advocate	Petitioner	Arjun Singh Rathore.
2.	UDAY R BHAZ	ADVOCATE	RESP.	


**ORDER**

The Parties are represented through their respective Counsel(s).

On the request of Learned Counsel for the Respondent, the matter is adjourned, in the presence of the Counsel for the petitioner.

List the matter on 05.02.2020.

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)

Dated this the 6th day of January, 2020.